

ITEM NO.45

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1294/2021

AKSHAY YADAVRAO BAJAD

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Roshan Santhalia, AOR
Mr. Nauman Beig, Adv.
Ms. Puja Jakhar, Adv.
Ms. Akhila Nambiar, Adv.

For Respondent(s)

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Sakshi Upadhayya, Adv.
Ms. Aparna Singh, Adv.

Mrs. K M Nataraj, A.S.G.
Mrs. Indira Bhakhar, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Akshit Pradhan, Adv.
Mr. Annirudh Sharma II, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. K.M. Nataraj, learned ASG appearing for respondent No.2
seeks time to file counter affidavit.

Four weeks' time, as prayed for, is granted to file counter
affidavit.

Rejoinder, if any, be filed within two weeks thereafter.

List the matter after pleadings are complete.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER